

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 2**

ITEM No.211 - C.P. (IB)/169(AHM)2023

With

ITEM No.212 - IA/1439(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

Vs

Shamlabhai Momaiyabhai Movaniya

.....Respondent

**Order delivered on: 07/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Biju Nair, Adv.

For the RP

: Mr. Saurabh Rachchh, Adv.

For the Personal Guarantor

: Mr. Monaal Davawala, Adv

**ORDER**

Ld. Counsel for the Respondent guarantor submits that in pursuance to the reply the applicant has filed rejoinder by adding additional documents which are not part of the original petition. Hence, he seeks liberty to file sur-rejoinder to the same, be filed if any, within a week.

Re-list before the regular bench on 20.02. 2024

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**